

ing some ex-gratia payment to these hard pressed Central Government employees which may be offset against the rise in dearness allowance?

Shri Morarji Desai: What stands in the way is the incorrectness of the assumptions of my hon. friend that I have already said that all these things will be done. I never said all these things will be done. I have only said that the Government will take into consideration all these matters and will do whatever is reasonable. That is what Government has said.

12.37 hrs.

PAPERS LAID ON THE TABLE

COST ACCOUNT RECORDS (CYCLES) RULES

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table a copy of the Cost Account Records (Cycles) Rules, 1967, published in Notification No. G.S.R. 311 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-496/67].

REPORTS OF SINGARENI COLLIERIES COMPANY & COAL BOARD

The Minister of State in the Ministry of Steel, Mines and Metals (Shri F. C. Sethi): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report of the Singareni Collieries Company Limited for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under Sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-497/67].

- (2) A copy of the Annual Report of the Coal Board, Calcutta for the year 1964-65. [Placed in Library. See No. LT-498/67].

REPORT ON ACCOUNTS OF TEXTILE COMMITTEE ETC.

The Deputy Minister in the Ministry of Commerce (Shri Shafi Quareshi): I beg to lay on the Table:

- (1) A copy of the Audit Report on the Accounts of the Textile Committee for the year 1965-66, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-499/67].
- (2) A copy of the Textiles Committee (Amendment) Rules, 1967, published in Notification No. G.S.R. 438 in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-500/67].
- (3) A copy of Notification No. S.O. 1722 published in Gazette of India dated the 15th May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-501/67].
- (4) A copy of the Textiles (Production by Powerlooms) Control Amendment Order, 1967, published in Notification No. S.O. 1475 in Gazette of India dated the 29th April, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-502/67].
- (5) A copy of the Central Silk Board (Amendment) Rules, 1967, published in Notification No. G.S.R. 740 in Gazette of India, dated the 20th May,